

**PUNJAB VIDHAN SABHA**

**Bill No. 6-PLA-2016**

**THE INDIAN PENAL CODE (PUNJAB AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

*further to amend the Indian Penal Code, 1860, in its application to the State of Punjab.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-Seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Indian Penal Code (Punjab Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force at once.

2. In the Indian Penal Code, 1860, (hereinafter referred to as the principal Act), in section 295, for the words, “two years”, the words “ten years” shall be substituted. Amendment of Section 295 of Central Act 45 of 1860.

3. In the principal Act, after section 295-A, the following section shall be inserted, namely :— Insertion of new Section 295-AA in Central Act 45 of 1860.

“295-AA Whoever causes injury, damage or sacrilege   
 Injuring, causing any damage or sacrilege to Sri Guru Granth Sahib.   
 to Sri Guru Granth Sahib with the intention to hurt the religious feelings of the people, shall be punished with imprisonment for life.”

CHANDIGARH :  
The 7th April, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.